

DOCUMENT INFORMATION

FILE NAME : Ch_XVI_2

VOLUME : VOL-2

CHAPTER : Chapter XVI. Status of Women

TITLE : 2. Convention on the Nationality of Married Women.
New York, 20 February 1957



CONVENTION
ON THE NATIONALITY OF MARRIED WOMEN



UNITED NATIONS
1957

CONVENTION ON THE NATIONALITY OF MARRIED WOMEN

The Contracting States,

Recognizing that conflicts in law and in practice with reference to nationality arise as a result of provisions concerning the loss or acquisition of nationality by women as a result of marriage, of its dissolution, or of the change of nationality by the husband during marriage,

Recognising that, in article 15 of the Universal Declaration of Human Rights, the General Assembly of the United Nations has proclaimed that "everyone has the right to a nationality" and that "no one shall be arbitrarily deprived of his nationality nor denied the right to change his nationality",

Desiring to co-operate with the United Nations in promoting universal respect for, and observance of, human rights and fundamental freedoms for all without distinction as to sex,

Hereby agree as hereinafter provided:

ARTICLE 1

Each Contracting State agrees that neither the celebration nor the dissolution of a marriage between one of its nationals and an alien, nor the change of nationality by the husband during marriage, shall automatically affect the nationality of the wife.

ARTICLE 2

Each Contracting State agrees that neither the voluntary acquisition of the nationality of another State nor the renunciation of its nationality by one of its nationals shall prevent the retention of its nationality by the wife of such national.

ARTICLE 3

1. Each Contracting State agrees that the alien wife of one of its nationals may, at her request, acquire the nationality of her husband through specially privileged naturalization procedures; the grant of such nationality may be subject to such limitations as may be imposed in the interests of national security or public policy.

2. Each Contracting State agrees that the present Convention shall not be construed as affecting any legislation or judicial practice by which the alien wife of one of its nationals may, at her request, acquire her husband's nationality as a matter of right.

ARTICLE 4

1. The present Convention shall be open for signature and ratification on behalf of any State Member of the United Nations and also on behalf of any other State which is or hereafter becomes a member of any specialized agency of the United Nations, or which is or hereafter becomes a Party to the Statute of the International Court of Justice, or any other State to which an invitation has been addressed by the General Assembly of the United Nations.

2. The present Convention shall be ratified and the instruments of ratification shall be deposited with the Secretary-General of the United Nations.

ARTICLE 5

1. The present Convention shall be open for accession to all States referred to in paragraph 1 of article 4.

2. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

ARTICLE 6

1. The present Convention shall come into force on the ninetieth day following the date of deposit of the sixth instrument of ratification or accession.

2. For each State ratifying or acceding to the Convention after the deposit of the sixth instrument of ratification or accession, the Convention shall enter into force on the ninetieth day after deposit by such State of its instrument of ratification or accession.

ARTICLE 7

1. The present Convention shall apply to all non-self-governing, trust, colonial and other non-metropolitan territories for the international relations of which any Contracting State is responsible; the Contracting State concerned shall, subject to the provisions of paragraph 2 of the present article, at the time of signature, ratification or accession, declare the non-metropolitan territory or territories to which the Convention shall apply *ipso facto* as a result of such signature, ratification or accession.

2. In any case in which, for the purpose of nationality, a non-metropolitan territory is not treated as one with the metropolitan territory, or in any case in which the previous consent of a non-metropolitan territory is required by the constitutional laws or practices of the Contracting State or of the non-metropolitan territory for the application of the Convention to that territory, that Contracting State shall endeavour to secure the needed consent of the non-metropolitan territory within the period of twelve months from the date of signature of the Convention by that Contracting State, and when such consent has been obtained the Contracting State shall notify the Secretary-General of the United Nations. The present Con-

vention shall apply to the territory or territories named in such notification from the date of its receipt by the Secretary-General.

3. After the expiry of the twelve-month period mentioned in paragraph 2 of the present article, the Contracting States concerned shall inform the Secretary-General of the results of the consultations with those non-metropolitan territories for whose international relations they are responsible and whose consent to the application of the present Convention may have been withheld.

ARTICLE 8

1. At the time of signature, ratification or accession, any State may make reservations to any article of the present Convention other than articles 1 and 2.

2. If any State makes a reservation in accordance with paragraph 1 of the present article, the Convention, with the exception of those provisions to which the reservation relates, shall have effect as between the reserving State and the other Parties. The Secretary-General of the United Nations shall communicate the text of the reservation to all States which are or may become Parties to the Convention. Any State Party to the Convention or which thereafter becomes a Party may notify the Secretary-General that it does not agree to consider itself bound by the Convention with respect to the State making the reservation. This notification must be made, in the case of a State already a Party, within ninety days from the date of the communication by the Secretary-General; and, in the case of a State subsequently becoming a Party, within ninety days from the date when the instrument of ratification or accession is deposited. In the event that such a notification is made, the Convention shall not be deemed to be in effect as between the State making the notification and the State making the reservation.

3. Any State making a reservation in accordance with paragraph 1 of the present article may at any time withdraw the reservation, in whole or in part, after it has been accepted, by a notification to this effect addressed to the Secretary-General of the United Nations. Such notification shall take effect on the date on which it is received.

ARTICLE 9

1. Any Contracting State may denounce the present Convention by written notification to the Secretary-General of the United Nations. Denunciation shall take effect one year after the date or receipt of the notification by the Secretary-General.

2. The present Convention shall cease to be in force as from the date when the denunciation which reduces the number of Parties to less than six becomes effective.

ARTICLE 10

Any dispute which may arise between any two or more Contracting States concerning the interpretation or application of the present Convention, which is not settled by negotiation, shall, at the request of any one of the Parties to the dispute, be referred to the International Court of Justice for decision, unless the Parties agree to another mode of settlement.

ARTICLE 11

The Secretary-General of the United Nations shall notify all States Members of the United Nations and the non-member States contem-

plated in paragraph 1 of article 4 of the present Convention of the following:

(a) Signatures and instruments of ratification received in accordance with article 4;

(b) Instruments of accession received in accordance with article 5;

(c) The date upon which the present Convention enters into force in accordance with article 6;

(d) Communications and notifications received in accordance with article 8;

(e) Notifications of denunciation received in accordance with paragraph 1 of article 9;

(f) Abrogation in accordance with paragraph 2 of article 9.

ARTICLE 12

1. The present Convention, of which the Chinese, English, French, Russian and Spanish texts shall be equally authentic, shall be deposited in the archives of the United Nations.

2. The Secretary-General of the United Nations shall transmit a certified copy of the Convention to all States Members of the United Nations and to the non-member States contemplated in paragraph 1 of article 4.

IN FAITH WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed the present Convention, opened for signature at New York, on the 20th day of February, one thousand nine hundred and fifty-seven.

CONVENTION
SUR LA NATIONALITE DE LA FEMME MARIEE



NATIONS UNIES
1957

CONVENTION SUR LA NATIONALITE DE LA FEMME MARIEE

Les Etats contractants,

Reconnaissant que des conflits de lois et de pratiques en matière de nationalité ont leur origine dans les dispositions relatives à la perte ou à l'acquisition de la nationalité par la femme du fait du mariage, de la dissolution du mariage ou du changement de nationalité du mari pendant le mariage,

Reconnaissant que, dans l'article 15 de la Déclaration universelle des droits de l'homme, l'Assemblée générale de l'Organisation des Nations Unies a proclamé que "tout individu a droit à une nationalité" et que "nul ne peut être arbitrairement privé de sa nationalité, ni du droit de changer de nationalité",

Soucieux de coopérer avec l'Organisation des Nations Unies en vue de favoriser le respect universel et l'observation des droits de l'homme et des libertés fondamentales pour tous sans distinction de sexe,

Sont convenus des dispositions suivantes:

ARTICLE PREMIER

Chaque Etat contractant convient que ni la célébration ni la dissolution du mariage entre ressortissants et étrangers, ni le changement de nationalité du mari pendant le mariage, ne peuvent *ipso facto* avoir d'effet sur la nationalité de la femme.

ARTICLE 2

Chaque Etat contractant convient que ni l'acquisition volontaire par l'un de ses ressortissants de la nationalité d'un autre Etat, ni la renonciation à sa nationalité par l'un de ses ressortissants, n'empêche l'épouse dudit ressortissant de conserver sa nationalité.

ARTICLE 3

1. Chaque Etat contractant convient qu'une étrangère mariée à l'un de ses ressortissants peut, sur sa demande, acquérir la nationalité de son mari en bénéficiant d'une procédure privilégiée spéciale de naturalisation; l'octroi de ladite nationalité peut être soumis aux restrictions que peut exiger l'intérêt de la sécurité nationale ou de l'ordre public.

2. Chaque Etat contractant convient que l'on ne saurait interpréter la présente Convention comme affectant aucune loi ou règlement, ni aucune pratique judiciaire, qui permet à une étrangère mariée à l'un de ses ressortissants d'acquérir de plein droit, sur sa demande, la nationalité de son mari.

ARTICLE 4

1. La présente Convention est ouverte à la signature et à la ratification de tous les Etats Membres de l'Organisation des Nations Unies, ainsi que de tous autres Etats qui sont ou deviendront membres de l'une quelconque des institutions spécialisées des Nations Unies ou parties au Statut de la Cour internationale de Justice, ou de tous autres Etats auxquels l'Assemblée générale de l'Organisation des Nations Unies a adressé une invitation.

2. La présente Convention devra être ratifiée, et les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 5

1. Tous les Etats visés au paragraphe 1 de l'article 4 peuvent adhérer à la présente Convention.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 6

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt du sixième instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt du sixième instrument de ratification ou d'adhésion, la Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt par cet Etat de son instrument de ratification ou d'adhésion.

ARTICLE 7

1. La présente Convention s'appliquera à tous les territoires non autonomes, sous tutelle, coloniaux et autres territoires non métropolitains dont un Etat contractant assure les relations internationales; l'Etat contractant intéressé devra, sous réserve des dispositions du paragraphe 2 du présent article, au moment de la signature, de la ratification ou de l'adhésion, déclarer le territoire ou les territoires non métropolitains auxquels la présente Convention s'appliquera *ipso facto* à la suite de cette signature, ratification ou adhésion.

2. Si, en matière de nationalité, un territoire non métropolitain n'est pas considéré comme formant un tout avec le territoire métropolitain, ou si le consentement préalable d'un territoire non métropolitain est nécessaire, en vertu des lois ou pratiques constitutionnelles de l'Etat contractant ou du territoire non métropolitain, pour que la Convention s'applique à ce territoire, ledit Etat contractant devra s'efforcer d'obtenir, dans le délai de douze mois à compter de la date à laquelle il aura signé la Convention, le consentement nécessaire du territoire non métropolitain, et, lorsque ce consentement aura été obtenu, l'Etat

contractant devra le notifier au Secrétaire général de l'Organisation des Nations Unies. Dès la date de la réception de cette notification par le Secrétaire général, la Convention s'appliquera au territoire ou aux territoires désignés par celle-ci.

3. A l'expiration du délai de douze mois mentionné au paragraphe 2 du présent article, les Etats contractants intéressés informeront le Secrétaire général des résultats des consultations avec les territoires non métropolitains dont ils assurent les relations internationales et dont le consentement pour l'application de la présente Convention n'aurait pas été donné.

ARTICLE 8

1. Au moment de la signature, de la ratification ou de l'adhésion, tout Etat peut faire des réserves aux articles de la présente Convention, autres que l'article premier et l'article 2.

2. Les réserves formulées conformément au paragraphe 1 du présent article n'affecteront pas le caractère obligatoire de la Convention entre l'Etat qui aura fait les réserves et les autres Etats parties, à l'exception de la disposition ou des dispositions ayant fait l'objet des réserves. Le Secrétaire général de l'Organisation des Nations Unies communiquera le texte de ces réserves à tous les Etats qui sont ou qui peuvent devenir parties à la présente Convention. Chaque Etat partie à la Convention ou qui devient partie à la Convention pourra notifier au Secrétaire général qu'il n'entend pas se considérer comme lié par la Convention à l'égard de l'Etat qui a fait des réserves. Cette notification devra être faite dans les quatre-vingt-dix jours à compter de la communication du Secrétaire général, en ce qui concerne les Etats parties à la Convention, et à compter du jour du dépôt de l'instrument de ratification ou d'adhésion, en ce qui concerne les Etats qui deviennent ultérieurement parties à la Convention. Au cas où une telle notification aura été faite, la Convention ne sera pas applicable

entre l'Etat auteur de la notification et l'Etat qui aura fait des réserves.

3. Tout Etat qui a fait des réserves conformément au paragraphe 1 du présent article peut à tout moment les retirer en tout ou en partie, après leur acceptation, par une notification à cet effet adressée au Secrétaire général de l'Organisation des Nations Unies. Cette notification prendra effet à la date de sa réception.

ARTICLE 9

1. Tout Etat contractant peut dénoncer la présente Convention par notification écrite au Secrétaire général de l'Organisation des Nations Unies. La dénonciation prend effet un an après la date à laquelle le Secrétaire général en a reçu notification.

2. La présente Convention cessera d'être en vigueur à compter de la date où prendra effet la dénonciation qui ramènera le nombre des parties à moins de six.

ARTICLE 10

Tout différend entre deux ou plusieurs Etats contractants relatif à l'interprétation ou à l'application de la présente Convention, qui n'aura pas été réglé par voie de négociations, est soumis pour décision à la Cour internationale de Justice à la demande de l'une des parties au différend, sauf si lesdites parties sont convenues d'un autre mode de règlement.

ARTICLE 11

Le Secrétaire général de l'Organisation des Nations Unies notifie à tous les Etats Membres

de l'Organisation des Nations Unies et aux Etats non membres visés au paragraphe 1 de l'article 4 de la présente Convention:

a) Les signatures et instruments de ratification déposés conformément à l'article 4;

b) Les instruments d'adhésion déposés conformément à l'article 5;

c) La date à laquelle la présente Convention entrera en vigueur conformément à l'article 6;

d) Les communications et notifications reçues conformément à l'article 8;

e) Les notifications de dénonciation reçues conformément au paragraphe 1 de l'article 9;

f) L'abrogation de la Convention conformément au paragraphe 2 de l'article 9.

ARTICLE 12

1. La présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposée dans les archives de l'Organisation des Nations Unies.

2. Le Secrétaire général de l'Organisation des Nations Unies communiquera une copie certifiée conforme de la Convention à tous les Etats Membres de l'Organisation des Nations Unies et aux Etats non membres visés au paragraphe 1 de l'article 4.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé la présente Convention, qui a été ouverte à la signature à New-York, le 20 février mil neuf cent cinquante-sept.

已婚婦女國籍公約



聯合國

一九五七年

已婚婦女國籍公約

各締約國，

鑒於國籍在法律上及慣例上之衝突，係由關於婦女因婚姻關係之成立或消滅，或在婚姻關係存續中夫之國籍變更，而喪失或取得國籍之規定所引起，

鑒於聯合國大會在世界人權宣言第十五條中業已宣佈“人人有權享有國籍”及“任何人之國籍不容無理褫奪，其變更國籍之權利不容否認”，

願與聯合國合作促進全體人類人權及基本自由之普遍尊重與遵守，不因性別而有異殊，爰議定下列條款：

第一條

締約國同意其本國人與外國人結婚者，不因婚姻關係之成立或消滅，或婚姻關係存續中夫之國籍變更，而當然影響妻之國籍。

第二條

締約國同意其本國人自願取得他國國籍或脫離其本國國籍時，不妨礙其妻保留該締約國國籍。

第三條

一、締約國同意外國人爲本國人之妻者，得依特殊優待之歸化手續，聲請取得其夫之國籍；前項國籍之授予，得因維護國家安全或公共政策加以限制。

二、締約國同意本公約不得解釋爲對於規定外國人爲本國人妻得有權聲請取得夫之國籍之任何法律或司法慣例有所影響。

第四條

一、本公約應由任何聯合國會員國及現爲或以後成爲任何聯合國專門機關會員國，或現爲或以後成爲國際法院規約當事國之任何其

他國家，或經聯合國大會邀請之任何其他國家予以簽署及批准。

二、本公約須經批准，批准文件應送交聯合國秘書處存放。

第五條

一、本公約應由第四條第一項所稱各國加入。

二、加入應以加入文件送交聯合國秘書長存放爲之。

第六條

一、本公約應於第六件批准或加入文件存放之日後第九十日起發生效力。

二、對於在第六件批准或加入文件存放後批准或加入本公約之國家，本公約應於各該國存放批准或加入文件後之第九十日起發生效力。

第七條

一、本公約對於所有由任何締約國負責其國際關係之非自治、託管、殖民及其他非本部領土，均適用之；除本條第二項另有規定外，關係締約國應於簽署、批准或加入時宣告由於此項簽署、批准或加入而當然適用本公約之非本部領土。

二、如在國籍方面非本部領土與本部領土並非視同一體，或依締約國或其非本部領土之憲法或憲政慣例，對非本部領土適用本公約須事先徵得該領土之同意時，締約國應盡力於本國簽署本公約之日起十二個月期限內徵得所需該非本部領土之同意，並於徵得此項同意後通知聯合國秘書長。本公約對於此項通知書所列領土，自秘書長接到通知之日起適用之。

三、在本條第二項所稱十二個月期限屆滿後，各關係締約國遇有由其負責國際關係之非

部本領土對於本公約之適用尙未表示同意時，應將其與各該領土磋商結果通知秘書長。

第八條

一、任何國家得於簽署、批准或加入時，對本公約第一條及第二條以外之任何條款提出保留。

二、遇有一國依本條第一項規定提出保留時，本公約除經該國保留之條款外，應在保留國與其他當事國間發生效力。聯合國秘書長應將此項保留之全文通告現為或以後可能成為本公約當事國之全體國家。本公約任何當事國或以後成為當事國之國家得通知秘書長該國對於提出保留國並不認為應受本公約之拘束。此項通知，已為當事國之國家必須於秘書長通告之日起九十日內提出之；以後成為當事國之國家必須於存放批准或加入文件之日起九十日內提出之。遇有此種通知提出時，本公約在提出通知國與提出保留國間應視為不發生效力。

三、依本條第一項提出保留之國家，得隨時通知聯合國秘書長將業經接受之保留全部或部分撤回。此項通知應於收到之日起生效。

第九條

一、任何締約國得以書面通知聯合國秘書長宣告退出本公約。退約應於秘書長收到通知之日一年後生效。

二、本公約自使當事國減至不足六國之退約生效之日起失效。

第十條

兩個或兩個以上締約國對於本公約之解釋或適用發生爭端，未能以談判方式解決時，除爭端當事國協議以其他方式解決外，經任一爭端當事國之請求，應提請國際法院裁決。

第十一條

聯合國秘書長應將下列事項通知聯合國各會員國及本公約第四條第一項所稱之非會員國：

- (甲) 依第四條之簽署及依同條收到之批准文件；
- (乙) 依第五條收到之加入文件；
- (丙) 依第六條本公約發生效力之日期；
- (丁) 依第八條收到之通告及通知；
- (戊) 依第九條第一項收到之退約通知；
- (己) 依第九條第二項之廢止。

第十二條

一、本公約應存放聯合國檔案，其中文、英文、法文、俄文及西班牙文各本同一作準。

二、聯合國秘書長應將本公約正式副本分送所有聯合國會員國及第四條第一項所稱之非會員國。

為此，下列各代表，乘其本國政府正式授予之權，謹簽字於自公曆一千九百五十七年二月 20 日起聽由各國在紐約簽署之本公約，以昭信守。

**КОНВЕНЦИЯ
О ГРАЖДАНСТВЕ ЗАМУЖНЕЙ ЖЕНЩИНЫ**



**ОРГАНИЗАЦИЯ
ОБЪЕДИНЕННЫХ НАЦИЙ
1957**

КОНВЕНЦИЯ О ГРАЖДАНСТВЕ ЗАМУЖНЕЙ ЖЕНЩИНЫ

Договаривающиеся Государства,

имея в виду, что коллизии в праве и практике, относящихся к гражданству, возникают как результат постановлений об утрате или приобретении гражданства женщинами вследствие вступления в брак, расторжения брака или перемены гражданства мужем во время существования брачного союза,

имея в виду, что в статье 15 Всеобщей декларации прав человека Генеральная Ассамблея Организации Объединенных Наций указала, что «каждый человек имеет право на гражданство» и что «никто не может быть произвольно лишен своего гражданства или права изменить свое гражданство»,

желая сотрудничать с Организацией Объединенных Наций, чтобы способствовать всеобщему уважению и соблюдению прав человека и основных свобод для всех без различия пола, настоящим соглашаются о нижеследующем:

СТАТЬЯ 1

Каждое Договаривающееся Государство соглашается, что ни заключение, ни расторжение брака между кем-либо из его граждан и иностранцем, ни перемена гражданства мужем во время существования брачного союза не будут отражаться автоматически на гражданстве жены.

СТАТЬЯ 2

Каждое Договаривающееся Государство соглашается, что ни добровольное приобретение кем-либо из его граждан гражданства какого-либо другого государства, ни отказ кого-либо из его граждан от своего гражданства не будут препятствовать сохранению своего гражданства женой этого гражданина.

СТАТЬЯ 3

1. Каждое Договаривающееся Государство соглашается, что иностранка, состоящая заму-

жем за кем-либо из его граждан, может приобрести, по своей просьбе, гражданство своего мужа в специальном упрощенном порядке натурализации. Дарование такого гражданства может быть объектом ограничений, устанавливаемых в интересах государственной безопасности или публичного порядка.

2. Каждое Договаривающееся Государство соглашается, что настоящая Конвенция не будет толковаться как затрагивающая какие-либо законодательство или судебную практику, согласно которым иностранка, состоящая замужем за кем-либо из его граждан, может по праву приобрести, по своей просьбе, гражданство своего мужа.

СТАТЬЯ 4

1. Настоящая Конвенция открыта для подписания и ратификации от имени любого государства-члена Организации Объединенных Наций, а также от имени любого другого государства, которое является или станет впоследствии членом любого специализированного учреждения Организации Объединенных Наций или которое является или станет впоследствии участником Статута Международного Суда, или от имени любого другого государства, которому Генеральная Ассамблея Организации Объединенных Наций пошлет приглашение.

2. Настоящая Конвенция подлежит ратификации, и ратификационные грамоты сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

СТАТЬЯ 5

1. Настоящая Конвенция открыта для присоединения к ней всех государств, упоминаемых в пункте 1 статьи 4.

2. Присоединение совершается посредством сдачи на хранение грамоты о присоединении Генеральному Секретарю Организации Объединенных Наций.

СТАТЬЯ 6

1. Настоящая Конвенция вступает в силу на девяностый день со дня сдачи на хранение шестой ратификационной грамоты или грамоты о присоединении.

2. Для каждого государства, ратифицирующего настоящую Конвенцию или присоединяющегося к ней после сдачи на хранение шестой ратификационной грамоты или грамоты о присоединении, Конвенция вступает в силу на девяностый день со дня сдачи на хранение этим государством своей ратификационной грамоты или грамоты о присоединении.

СТАТЬЯ 7

1. Настоящая Конвенция применяется в отношении всех самоуправляющихся, подопечных, колониальных и других не входящих в метрополию территорий, за международные сношения которых ответственно какое-либо из Договаривающихся Государств; при условии соблюдения постановлений пункта 2 настоящей статьи соответствующее Договаривающееся Государство заявляет при подписании, ратификации или присоединении, в отношении каких не входящих в метрополию территорий настоящая Конвенция применяется *ipso facto* в результате такого подписания, ратификации или присоединения.

2. В каждом случае, когда какая-либо не входящая в метрополию территория не рассматривается, поскольку это касается гражданства, как одно целое с территорией метрополии, и в каждом случае, когда, на основании конституционных законов или практики Договаривающегося Государства или соответствующей не входящей в метрополию территории, для применения настоящей Конвенции в отношении этой территории требуется предварительное согласие последней, Договаривающееся Государство должно принять меры к тому, чтобы получить необходимое согласие этой не входящей в метрополию территории в двенадцатимесячный срок со дня подписания Конвенции этим Договаривающимся Государством, а по получении такого согласия это Договаривающееся Государство уведомляет о том Генерального Секретаря Организации Объеди-

ненных Наций. Настоящая Конвенция применяется в отношении территории или территорий, названных в таком уведомлении, со дня получения его Генеральным Секретарем.

3. По истечении упомянутого в пункте 2 настоящей статьи двенадцатимесячного срока соответствующие Договаривающиеся Государства уведомляют Генерального Секретаря о результатах своих консультаций с теми не входящими в метрополию территориями, за международные сношения которых они ответственны и согласие которых на применение настоящей Конвенции получено не было.

СТАТЬЯ 8

1. При подписании, ратификации или присоединении любое государство может делать оговорку к любой статье настоящей Конвенции, кроме статей 1 и 2.

2. Если какое-либо государство делает оговорку в соответствии с пунктом 1 настоящей статьи, то эта оговорка не затрагивает обязательного характера Конвенции в отношении между государством, сделавшим оговорку, и остальными ее участниками за исключением того постановления или тех постановлений, к которым относится эта оговорка. Генеральный Секретарь Организации Объединенных Наций сообщает текст этой оговорки всем государствам, которые являются или будут являться участниками настоящей Конвенции. Любое государство, которое является или станет впоследствии участником настоящей Конвенции, может уведомить Генерального Секретаря о том, что оно несогласно считать себя связанным этой Конвенцией с государством, сделавшим эту оговорку. Такое уведомление должно быть сделано в течение девяноста дней, считая от даты сообщения Генерального Секретаря в отношении государств, являющихся участниками настоящей Конвенции, и считая от даты депонирования ратификационной грамоты или грамоты о присоединении, в отношении государств, впоследствии ставших ее участниками. В случае такого уведомления Конвенция не будет действовать между государством, от которого исходит такое уведомление, и государством, сделавшим оговорку.

8. Каждое государство, сделавшее оговорку в соответствии с пунктом 1 настоящей статьи, может взять ее обратно, полностью или частично, в любое время после ее принятия, посредством уведомления на имя Генерального Секретаря Организации Объединенных Наций. Такое уведомление вступает в силу в день его получения.

СТАТЬЯ 9

1. Любое Договаривающееся Государство может денонсировать настоящую Конвенцию посредством письменного уведомления Генерального Секретаря Организации Объединенных Наций. Денонсация вступает в силу по истечении года со дня получения этого уведомления Генеральным Секретарем.

2. Настоящая Конвенция утрачивает силу в день вступления в силу денонсации, в результате которой число участников этой Конвенции становится меньше шести.

СТАТЬЯ 10

Любой спор между двумя или более Договаривающимися Государствами относительно толкования или применения настоящей Конвенции, который не разрешен посредством переговоров, передается, по требованию любой из спорящих сторон, на разрешение в Международный Суд, если стороны не договорятся об ином способе урегулирования.

СТАТЬЯ 11

Генеральный Секретарь Организации Объединенных Наций навещает всех членов Организации Объединенных Наций, а также не со-

стоящие ее членами государства, упоминаемые в пункте 1 статьи 4 настоящей Конвенции, о следующем:

- а) о подписании и о получении ратификационных грамот согласно статье 4;
- б) о получении грамот о присоединении согласно статье 5;
- в) о дне вступления настоящей Конвенции в силу согласно статье 6;
- г) о сообщениях и уведомлениях, полученных согласно статье 8;
- е) об уведомлениях о денонсации, полученных согласно пункту 1 статьи 9;
- ф) об утрате Конвенцией силы согласно пункту 2 статьи 9.

СТАТЬЯ 12

1. Настоящая Конвенция, английский, испанский, китайский, русский и французский тексты которой являются равно аутентичными, сдается на хранение в архив Организации Объединенных Наций.

2. Генеральный Секретарь Организации Объединенных Наций препровождает заверенные копии этой Конвенции всем государствам-членам Организации Объединенных Наций, а также не состоящим ее членами государствам, упоминаемым в пункте 1 статьи 4.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом уполномоченные соответствующими правительствами, подписали настоящую Конвенцию, открытую для подписания в Нью-Йорке, 24 февраля тысяча девятьсот пятьдесят седьмого года.

CONVENCION
SOBRE LA NACIONALIDAD DE LA MUJER CASADA



NACIONES UNIDAS
1957

CONVENCION SOBRE LA NACIONALIDAD DE LA MUJER CASADA

Los Estados contratantes,

Reconociendo que surgen conflictos de ley y de práctica en materia de nacionalidad a causa de las disposiciones sobre la pérdida y adquisición de la nacionalidad de la mujer como resultado del matrimonio, de su disolución, o del cambio de nacionalidad del marido durante el matrimonio,

Reconociendo que, en el artículo 15 de la Declaración Universal de Derechos Humanos, la Asamblea General de las Naciones Unidas proclamó que "toda persona tiene derecho a una nacionalidad" y que "a nadie se privará arbitrariamente de su nacionalidad ni del derecho a cambiar de nacionalidad",

Deseosos de cooperar con las Naciones Unidas para extender el respeto y la observancia universales de los derechos humanos y de las libertades fundamentales para todos, sin distinción de sexo,

Han convenido en las disposiciones siguientes:

ARTÍCULO 1

Los Estados contratantes convienen en que ni la celebración ni la disolución del matrimonio entre nacionales y extranjeros, ni el cambio de nacionalidad del marido durante el matrimonio, podrán afectar automáticamente a la nacionalidad de la mujer.

ARTÍCULO 2

Los Estados contratantes convienen en que el hecho de que uno de sus nacionales adquiera voluntariamente la nacionalidad de otro Estado o el de que renuncie a su nacionalidad, no impedirá que la cónyuge conserve la nacionalidad que posee.

ARTÍCULO 3

1. Los Estados contratantes convienen en que una mujer extranjera casada con uno de sus nacionales podrá adquirir, si lo solicita, la nacionalidad del marido, mediante un procedimiento especial de naturalización privilegiada, con sujeción a las limitaciones que puedan imponerse por razones de seguridad y de interés público.

2. Los Estados contratantes convienen en que la presente Convención no podrá interpretarse en el sentido de que afecte a la legislación o la práctica judicial que permitan a la mujer extranjera de uno de sus nacionales adquirir de pleno derecho, si lo solicita, la nacionalidad del marido.

ARTÍCULO 4

1. La presente Convención queda abierta a la firma y a la ratificación de cualquier Estado Miembro de las Naciones Unidas y de cualquier otro Estado que sea o llegue a ser miembro de algún organismo especializado de las Naciones Unidas, o que sea o llegue a ser parte en el Estatuto de la Corte Internacional de Justicia, o de cualquier otro Estado al que la Asamblea General de las Naciones Unidas haya dirigido una invitación al efecto.

2. La presente Convención deberá ser ratificada y los instrumentos de ratificación deberán ser depositados en poder del Secretario General de las Naciones Unidas.

ARTÍCULO 5

1. Todos los Estados a que se refiere el párrafo 1 del artículo 4 podrán adherirse a la presente Convención.

2. La adhesión se efectuará depositando un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

ARTÍCULO 6

1. La presente Convención entrará en vigor noventa días después de la fecha en que se haya depositado el sexto instrumento de ratificación o de adhesión.

2. Para cada uno de los Estados que ratifiquen la Convención o se adhieran a ella después de depositado el sexto instrumento de ratificación o de adhesión, la Convención entrará en vigor noventa días después de la fecha en que ese Estado haya depositado el respectivo instrumento de ratificación o de adhesión.

ARTÍCULO 7

1. La presente Convención se aplicará a todos los territorios no autónomos, en fideicomiso, coloniales y otros territorios no metropolitanos de cuyas relaciones internacionales esté encargado cualquier Estado contratante; el Estado contratante interesado deberá, con sujeción a las disposiciones del párrafo 2 del presente artículo, declarar en el momento de la firma, ratificación o adhesión, a qué territorio no metropolitano o a qué otros territorios se aplicará *ipso facto* la Convención en razón de tal firma, ratificación o adhesión.

2. En los casos en que, para los efectos de la nacionalidad, un territorio no metropolitano no sea considerado parte integrante del territorio metropolitano, o en los casos en que se requiera el previo consentimiento de un territorio no metropolitano en virtud de las leyes o prácticas constitucionales del Estado contratante o del territorio no metropolitano para que la Convención se aplique a dicho territorio, aquel Estado contratante tratará de lograr el consentimiento necesario del territorio no metropolitano dentro de un lapso de doce meses a partir de la fecha de la firma de la Convención por ese Estado contratante, y cuando

se haya logrado tal consentimiento el Estado contratante lo notificará al Secretario General de las Naciones Unidas. La presente Convención se aplicará al territorio o territorios mencionados en tal notificación a partir de la fecha de su recepción por el Secretario General.

3. Después de la expiración del lapso de doce meses mencionado en el párrafo 2 del presente artículo, los Estados contratantes interesados informarán al Secretario General sobre los resultados de las consultas celebradas con aquellos territorios no metropolitanos de cuyas relaciones internacionales estén encargados y cuyo consentimiento para la aplicación de la presente Convención haya quedado pendiente.

ARTÍCULO 8

1. En el momento de la firma, de la ratificación o de la adhesión, todo Estado podrá formular reservas a cualquier artículo de la presente Convención, con excepción de los artículos 1 y 2.

2. Toda reserva formulada conforme al párrafo 1 del presente artículo no afectará el carácter obligatorio de la Convención entre el Estado que haya hecho la reserva y los demás Estados partes, con excepción de la disposición o las disposiciones que hayan sido objeto de la reserva. El Secretario General de las Naciones Unidas comunicará el texto de esa reserva a todos los Estados que sean o lleguen a ser partes en la presente Convención. Todo Estado parte en la Convención o que llegue a ser parte en la misma podrá notificar al Secretario General que no está dispuesto a considerarse obligado por la Convención con respecto al Estado que haya formulado la reserva. Esta notificación deberá hacerse, en lo que concierne a los Estados que ya sean partes en la Convención, dentro de los noventa días siguientes a la fecha de la comunicación del Secretario General, y, en lo que concierne a los Estados que ulteriormente lleguen a ser partes en la Convención, dentro de los noventa días siguientes a la fecha

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
3a Афганестан:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞:
3a Албанија:
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
3a Аргентина:
POR LA ARGENTINA:

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
FOR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利:
За Австрию:
FOR AUSTRIA:

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國:
За Королевство Бельгии:
FOR EL REINO DE BÉLGICA:

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞:
За Албанию:
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
FOR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利:
За Австрию:
FOR AUSTRIA:

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國:
За Королевство Бельгии:
FOR EL REINO DE BÉLGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
3a БОЛИВИЯ:
FOR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
3a БРАЗИЛИЯ:
FOR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞:
3a БОЛГАРИЯ:
FOR BULGARIA:

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
緬甸聯邦:
За БИРМАВСКИЙ СОЮЗ:
FOR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國:
За Белорусскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMBODIA:
POUR LE CAMBODGE:
高棉:
За Камбоджу:
FOR CAMBOJA:

FOR CANADA:
POUR LE CANADA:
加拿大:
3a KANAY:
POR EL CANADÁ:

Ann SHIPLEY, M.P.

FOR CEYLON:
POUR CEYLAN:
錫蘭:
3a HELLSON:
POR CEILÁN:

FOR CHILE:
POUR LE CHILI:
智利:
3a CHEN:
POR CHILE:

FOR CHINA:
POUR LA CHINE:
中國:
За Китаѣ:
FOR LA CHINA:

CHENG Paonan

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞:
За Колумбію:
FOR COLOMBIA:

Merce GERLEIN DE FONNEGRA

FOR COSTA RICA:
POUR LE COSTA-RICA:
哥斯大黎加:
За Коста-Рикy:
FOR COSTA RICA:

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

DR. E. PORTUONDO

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯洛伐克:
За Чехословакию:
FOR CHECOESLOVAQUIA:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Дание:
FOR DINAMARCA:

Karl I. ESKELUND

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
FOR LA REPÚBLICA DOMINICANA:

Minerva BERNARDINO

Enrique DE MARCHENA

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
FOR EL ECUADOR:

FOR EGYPT:
POUR L'ÉGYPTE:
埃及:
За Египет:
FOR EGIPTO:

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多:
За Салвадор:
FOR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞:
За Эфиопию:
FOR ETIOPIA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
FOR FINLANDIA:

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
FOR FRANCIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
FOR LA REPÚBLICA FEDERAL DE ALEMANIA:

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грецию:
FOR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
За Гватемалу:
FOR GUATEMALA:

Graciela QUAN

FOR HAITI:
POUR HAÏTI:
海地:
За Гаити:
FOR HAÏTI:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯:
За Гондурас:
FOR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За ВЕНГРИЮ:
FOR HUNGRIA:

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За ИСЛАНДИЮ:
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За ИНДИЮ:
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亚:
За Индонезию:
POR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR IRÁN:

FOR IRAQ:
POUR L'IRAQ:
伊拉克:
За Ирак:
POR IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
FOR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
FOR ITALIA:

FOR JAPAN:
POUR LE JAPON:
日本:
За ЯПОНИЮ:
FOR EL JAPÓN:

FOR THE HASHEMITE KINGDOM OF JORDAN:
POUR LE ROYAUME HACHÉMITE DE JORDANIE:
約旦哈希米德王國:
За Хашемитское Королевство Иордании:
FOR EL REINO HACHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
FOR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
寮國:
Зә Лаос:
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
Зә ЛЕВАН:
POR EL LIBANO:

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亞:
Зә Либерия:
POR LIBERIA:

FOR LIBYA:
POUR LA LIBYE:
利比亞:
За ЛИБИЮ:
FOR LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
力喜騰斯坦因:
За ЛИХТЕНШТЕЙН:
FOR LIECHTENSTEIN:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國:
За Великое Герцогство Люксембург:
FOR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексика:
FOR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥:
За МОНАКО:
FOR MÓNACO:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
FOR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
За Непал:
FOR NEPAL:

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國:
За Королевство Нидерландов:
FOR EL REINO DE LOS PAÍSES BAJOS:

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭:
За Новую Зеландию:
FOR NUEVA ZELANDIA:

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜:

За Никарагуа:

FOR NICARAGUA:

FOR THE KINGDOM OF NORWAY:

POUR LE ROYAUME DE NORVÈGE:

挪威王國:

За Королевство Норвегии:

FOR EL REINO DE NORUEGA:

FOR PAKISTAN:

POUR LE PAKISTAN:

巴基斯坦:

За Пакистан:

FOR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿馬:
За Панама:
FOR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Паргвай:
FOR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯:
За Перу:
FOR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國:
За Филиппинскую Республику:
FOR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
FOR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

Vasco Vieira GARRIN
21st February 1957

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
FOR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
塞馬利諾:
За Сан-Марино:
FOR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
蘇地亞拉伯:
За Саудовскую Аравию:
FOR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
POR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹:
За Судан:
POR EL SUDÁN:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
POR SUECIA:

FOR SWITZERLAND:

POUR LA SUISSE:

瑞士:

3a Hsechaspno:

FOR SUIZA:

FOR SYRIA:

POUR LA SYRIE:

敘利亞:

3a Chpno:

FOR SIRIA:

FOR THAILAND:

POUR LA THAÏLANDE:

泰國:

3a Taisnq:

FOR TAILANDIA:

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞:
За Тунис:
FOR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
FOR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國:
За Украинскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

南非聯邦:

За Южно-Африканский Союз:

FOR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

蘇維埃社會主義共和國聯盟:

За Союз Советских Социалистических Республик:

FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:

大不列顛及北愛爾蘭聯合王國:

За Соединенное Королевство Великобритании и Северной

Ирландии:

FOR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

Pierpont DIXON

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭:
За Уругвай:
POR EL URUGUAY:

En nombre del Uruguay establecemos una reserva frente a lo dispuesto en el artículo 3 que tiene trascendencia para el cumplimiento de la Convención. La Constitución uruguaya no autoriza el otorgamiento de la nacionalidad a los extranjeros, salvo que sean hijos de padre o madre uruguayos, en cuyo caso pueden ser ciudadanos naturales. Fuera de este caso, a los extranjeros, llenando las condiciones constitucionales y legales, sólo se les puede otorgar la ciudadanía legal, y no la nacionalidad.*

Juan CARBAJAL VICTORICA

Tomás G. BENA

FOR VATICAN CITY:
POUR LA CITÉ DU VATICAN:
梵諦岡:
За Ватикан:
POR LA CIUDAD DEL VATICANO:

**Translation by the Secretariat:*

On behalf of Uruguay we hereby make a reservation to the provisions of article 3 which has a bearing on the application of the Convention. The Constitution of Uruguay does not authorize the granting of nationality to an alien unless he is the child of a Uruguayan father or mother, in which case he may become a natural citizen. This case apart, an alien who fulfils the constitutional and legal conditions may be granted only legal citizenship, and not nationality.

**Traduction du Secrétariat:*

Au nom de l'Uruguay, nous formulons en ce qui concerne la disposition de l'article 3 une réserve qui a des conséquences quant à l'application de la Convention. La Constitution de l'Uruguay ne permet pas d'octroyer la nationalité aux étrangers à moins qu'ils ne soient nés d'un père ou d'une mère uruguayens, auquel cas ils peuvent être citoyens naturels. En dehors de ce cas, les étrangers qui remplissent les conditions fixées par la constitution et par la loi ne peuvent se voir octroyer que la citoyenneté légale et non la nationalité.

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉:
За Венесуэлы:
FOR VENEZUELA:

FOR VIET-NAM:
POUR LE VIET-NAM:
越南:
За Вьетнам:
FOR VIET-NAM:

FOR YEMEN:
POUR LE YÉMEN:
葉門:
За Йемен:
FOR EL YEMEN:

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

南斯拉夫:

За ЮГОСЛАВИЈУ:

FOR YUGOSLAVIA:

del depósito del instrumento de ratificación o de adhesión. En caso de que se hubiere hecho tal notificación, se considerará que la Convención no es aplicable entre el Estado autor de la notificación y el Estado que haya hecho la reserva.

3. El Estado que formule una reserva conforme al párrafo 1 del presente artículo podrá retirarla, en su totalidad o en parte, en cualquier momento después de su aceptación, enviando para ello una notificación al Secretario General de las Naciones Unidas. Esta notificación surtirá efecto en la fecha de su recepción.

ARTÍCULO 9

1. Todo Estado contratante podrá denunciar la presente Convención mediante una notificación escrita dirigida al Secretario General de las Naciones Unidas. La denuncia surtirá efecto un año después de la fecha en que el Secretario General reciba la notificación.

2. La presente Convención quedará derogada en la fecha en que surta efecto la denuncia que reduzca a menos de seis el número de Estados contratantes.

ARTÍCULO 10

Toda cuestión que surja entre dos o más Estados contratantes sobre la interpretación o la aplicación de la presente Convención, que no sea resuelta por medio de negociaciones, será sometida a la Corte Internacional de Justicia, para que la resuelva, a petición de cualquiera de las partes en conflicto, salvo que las partes interesadas convengan en otro modo de solucionarla.

ARTÍCULO 11

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros de las

Naciones Unidas y a los Estados no miembros a que se refiere el párrafo 1 del artículo 4 de la presente Convención:

a) Las firmas y los instrumentos de ratificación depositados en cumplimiento del artículo 4;

b) Los instrumentos de adhesión depositados en cumplimiento del artículo 5;

c) La fecha en que la presente Convención entrará en vigor según el artículo 6;

d) Las comunicaciones y las notificaciones que se reciban, según lo dispuesto en el artículo 8;

e) Las notificaciones de denuncias recibidas según lo dispuesto en el párrafo 1 del artículo 9;

f) La derogación de la Convención según lo dispuesto en el párrafo 2 del artículo 9.

ARTÍCULO 12

1. La presente Convención, cuyos textos chino, español, francés, inglés y ruso hacen fe por igual, quedará depositada en los archivos de las Naciones Unidas.

2. El Secretario General de las Naciones Unidas enviará copia certificada de la Convención a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros a que se refiere el párrafo 1 del artículo 4.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, han firmado la presente Convención, la cual ha sido abierta a la firma en Nueva York, el 20 de febrero de mil novecientos cincuenta y siete.

I hereby certify that the foregoing text is a true copy of the text of the Convention on the Nationality of Married Women, opened for signature at the Headquarters of the United Nations, New York, on 20 February 1957, the original text of which is deposited with the Secretary-General of the United Nations.

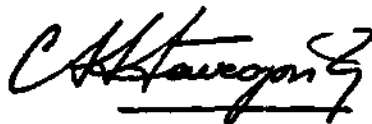
For the Secretary-General:

The Legal Counsel

Je certifie que le texte qui précède est la copie conforme du texte de la Convention sur la nationalité de la femme mariée, ouverte à la signature au Siège de l'Organisation des Nations Unies, à New-York, le 20 février 1957, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Pour le Secrétaire général:

Le Conseiller juridique

A handwritten signature in black ink, appearing to read "C. H. Stanger", with a horizontal line underneath the signature.

United Nations, New York
15 March 1957

Organisation des Nations Unies, New-York,
le 15 mars 1957

Certified true copy XVI.2
Copie certifiée conforme XVI.2
October 2004